

CC No. : 01/2015
ECR No. : DLZO/15/2014/AD(VM)
U/S : 3 & 4 of PMLA Act

Directorate of Enforcement Vs. Gautam Khaitan & Ors.

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Reuse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

09.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. N.K. Matta and Sh. Mohd. Faraz, Ld. SPPs
for Enforcement Directorate.
Sh. Avnish Dhingra, Ld. Counsel for Income Tax Department.

Ld. Counsel for Income Tax Department submits that he has already filed rejoinder.

Part arguments heard.

At his stage Ld. Counsel for ED submits that on 16.06.2020, Income Tax Department has written a letter to Enforcement Directorate seeking the aforesaid information and same is pending before the Competent Authority. Ld. Counsel for ED submits that some searches were conducted in the present matter during the last ten days and Competent Authority being busy with the said searches, could not take decision as to what information can be shared with the Income Tax Authority.

Sh. N.K.Mattta, Ld. SPP for ED submits that the ED may be granted 15 days time to decide as to what information can be shared with the



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Income Tax Authority.

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Ld. Counsel for Income Tax Authority submits that this application is pending since 29.06.2020 and investigation of Income Tax Authority is being delayed because of non supply of documents by ED. Ld. counsel submits that only ten days time may be granted to ED.

Keeping in view the facts and circumstances, matter is adjourned to 24.07.2020 for disposal of the application filed by Income Tax Department.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/09.07.2020

Special Judge (PC Act) CBI-10
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